

[*English*]

MR. SPEAKER : This is the Supreme Court's judgement. I cannot do it. You change the law. Not allowed.

(*Interruptions*)**

MR. SPEAKER : Not allowed.

(*Interruptions*)**

[*Translation*]

MR. SPEAKER : There is hardly any case.

(*Interruptions*)**

[*English*]

MR. SPEAKER : Not allowed. Irrelevant.

KUMARI MAMATA BANERJEE : I have already given notice about protecting the interests of the Peerless workers.

(*Interruptions*)**

MR. SPEAKER : Mr. Panika, I have not allowed you.

KUMARI MAMATA BANERJEE : Please allow me, Sir. I have already given notice about protecting the Peerless workers.

MR. SPEAKER : We have discussed it earlier; we will discuss it again.

KUMARI MAMATA BANERJEE : The Central Government must intervene.

(*Interruptions*)**

MR. SPEAKER : Not allowed.

(*Interruptions*)**

MR. SPEAKER : You give me something. We will see.

(*Interruptions*)**

MR. SPEAKER : Don't shout like that. Don't create a rumpus.

(*Interruptions*)**

MR. SPEAKER : Sit down. Please sit down. Mr. Ramswaroop Ram, what is your point of order? Have you got any point of order?

SHRI RAMSWAROOP RAM (Gaya) : I have raised a very important matter.

[*Translation*]

Mr. Speaker Sir, I have given notice under Rule 184.

[*English*]

MR. SPEAKER : I will consider that. I will consider that.

[*Translation*]

SHRI RAMSWAROOP RAM : Mr. Speaker, Sir, according to the census of 1981...

[*English*]

MR. SPEAKER : I will consider that. That is all. I cannot allow you to have a discussion on the floor of this House now. It is all right. Read the Rules book and then come to the House.

[*Translation*]

SHRI RAMSWAROOP RAM : Mr. Speaker, Sir, the population of the Harijans and Adivasis has increased at all the places. The Government should, therefore, consider delimitation of areas so that they may get reasonable representation.

PAPERS LAID ON THE TABLE

12.07 hrs.

[*English*]

Review on the working of and Annual Report of Central Cottage Industries Corporation of India Ltd. New Delhi for 1984-85 and statement for delay in laying these papers

THE MINISTER OF STATE OF THE
MINISTRY OF TEXTILES (SHRI

KHURSHID ALAM KHAN) : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(i) Review by the Government on the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1984-85.

(ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-2796/86]

Notification under Export (Quality Control and Inspection) Act, 1963 and Corrigendum to Annual Accounts of Export Inspections Council and Export Inspection Agencies for 1984-85

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act 1963 :

(i) The Export of Human Hair (Inspection) Rules, 1986 published in Notification No. S.O. 1976 in Gazette of India dated the 17th May, 1986.

(ii) The Export of Refractory Bricks (Quality Control and Inspection)

Rules, 1986 published in Notification No. S.O. 2266 in Gazette of India dated the 14th June, 1986.

[Placed in Library. See No. LT-2797/86]

(2) A copy of Corrigendum to the English version of the *Annual Accounts of the Export Inspection Council and Export Inspection Agencies for the year 1984-85.

[Placed in Library. See No. LT-2798/86]

Notifications under Central Excise Rules, 1944 : Statement indicating the results of market loan floated in May and July, 1986. Reports on the working and activities of Central Bank of India, Bank of India etc. for the year ended 31st December, 1985

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) issued under Central Excise Rules, 1944 :

(i) G.S.R. 746 (E) published in Gazette of India dated the 13th May, 1986 together with an explanatory memorandum regarding exemption to all excisable goods produced or manufactured in a free trade zone or in a 100 per cent export-oriented undertaking from special excise duty leviable thereon.

(ii) G.S.R. 747 (E) published in Gazette of India dated the 13th May, 1986 together with an explanatory memorandum regarding exemption to all excisable goods from special excise duty leviable thereon.

*The Annual Accounts were laid on the Table on 14th March, 1986.

- (iii) G.S.R. 748 (E) published in Gazette of India dated the 13th May, 1986 together with an explanatory memorandum regarding exemption to viscose staple fibre and tow from the duty of excise as is in excess of the amount calculated at the rate of Rupees 4.40 per kilogram.
- (iv) G.S.R. 749 (E) published in Gazette of India dated the 13th May, 1986 together with an explanatory memorandum regarding exemption to certain petroleum products from basic excise duty subject to certain conditions mentioned in the notification.
- (v) G.S.R. 750 (E) published in Gazette of India dated the 13th May, 1986 together with an explanatory memorandum making certain amendment to Notification Nos. 56/58-CE dated the 10th February, 1986 106/86-CE dated the 27th February, 1986 and 148/86-CE dated the 1st March, 1986.
- (vi) G.S.R. 777 (E) to 780 (E) published in Gazette of India dated the 20th May, 1986 together with an explanatory memorandum issued in the context of certain carried out relating to excise duty exemption for internal combustion engines, electric storage batteries and parts of motor vehicles used as original equipments in the manufacture of motor vehicle.
- (vii) G.S.R. 781 (E) published in Gazette of India dated the 20th May, 1986 together with an explanatory memorandum regarding exemption to bushings made of an alloy of platinum and rhodium when used within the factory of production in the manufacture of glass fibre from the whole of the duty of excise leviable thereon.
- (viii) G.S.R. 791 (E) published in Gazette of India dated the 21st May, 1986 together with an explanatory memorandum seeing to increase the rate of additional excise duty on certain man made fabrics containing polyester fibre and of value exceeding Rupees 25 per square metre by Rupees 2 per square metre.
- (ix) G.S.R. 792 (E) published in Gazette of India dated the 21st May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 142/86-CE dated the 1st March, 1986.
- (x) G.S.R. 802 (E) published in Gazette of India dated the 22nd May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 40/85-CE dated the 17th March, 1986 so as to provide for excise duty exemption to certain specified chemicals when consumed within the factory of production in the manufacture of certain specified finished products.
- (xi) G.S.R. 803 (E) published in Gazette of India dated the 22nd May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 225/85-CE dated the 3rd April, 1986 so as to provide for set-off of excise duty paid on lime used in the manufacture of paper or paper board and aluminium oxide and silicon carbide used in the manufacture of coated abrasives.
- (xii) G.S.R. 804 (E) published in Gazette of India dated the 22nd May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 235/86-E dated the 3rd April, 1986 so as to provide for excise duty exemption to Kum Kum unconditionally.

- (xiii) G.S.R. 820 (E) published in Gazette of India the 30th May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 64-86-CE dated the 10th February, 1986 so as to exempt conditionally parts of hand pumps for handling water from excise duty.
- (xiv) G.S.R. 844 (E) published in Gazette of India dated the 11th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 221/86-CE dated the 2nd April, 1986 so as to grant full exemption to enamel frit and metalware used captively in the manufacture of enamelware.
- (xv) G.S.R. 845 (E) published in Gazette of India dated the 11th June, 1986 together with an explanatory memorandum regarding exemption to glass globes and glass chimneys for lamps and lanterns from the whole of the duty of excise leviable thereon.
- (xvi) G.S.R. 846 (E) published in Gazette of India dated the 11th June, 1986 together with an explanatory memorandum regarding exemption to mohair fabrics manufactured without the aid of power from the whole of the duty of excise leviable thereon.
- (xvii) G.S.R. 847 (E) published in Gazette of India dated the 11th June, 1986 together with an explanatory memorandum regarding exemption to mica and articles of mica from the whole of the duty of excise leviable thereon.
- (xviii) G.S.R. 848 (E) published in Gazette of India dated the 11th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 225/86 CE dated the 3rd April, 1986 so as to grant credit of excise duty or countervailing duty paid on wood veneers used in the manufacture of articles of wood.
- (xix) G.S.R. 849 (E) published in Gazette of India dated the 11th June, 1986 together with an explanatory memorandum regarding exemption to certain medical and surgical instruments and apparatus and parts and accessories from the whole of the duty of excise leviable thereon.
- (xx) G.S.R. 872 (E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 141/86-CE dated the 1st March, 1986 so as to provide exemption to wollen fabrics not containing worsted yarn and woollen fabrics made of shoddy yarn from the basic excise duty.
- (xxi) G.S.R. 873 (E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 142/86-CE dated the 1st March, 1986 so as to provide full exemption from additional duty of excise in respect of woollen fabrics made of shoddy yarn or woollen fabrics not containing worsted yarn.
- (xxii) G.S.R. 874 (E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum regarding exemption to woollen fabrics which have been subjected to the process of steam blowing subject to certain conditions.
- (xxiii) G.S.R. 879 (E) published in Gazette of India dated the 18th

June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 173/84-CE dated the 1st August, 1984 so as to extend exemption even when the shells and blanks of copper are used in a factory other than the factory of its production in the manufacture of pipes and tubes for use in thermal power stations.

- (xxiv) G.S.R. 880 (E) published in Gazette of India dated the 18th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 43/85-CE dated the 17th March, 1985 so as to fix an effective rate of basic excise duty of Rupees 540 per tyre for tyres of size 215/80 D14.
- (xxv) G.S.R. 889 (E) published in Gazette of India dated the 20th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 214/86-CE dated the 25th March, 1986.
- (xxvi) G.S.R. 890 (E) published in Gazette of India dated the 20th June, 1986 together with an explanatory memorandum providing for credit of the duty paid on certain specified inputs used in the manufacture of exempted intermediate products by a job worker.
- (xxvii) G.S.R. 891 (E) published in Gazette of India dated the 20th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 166/86-CE dated the 1st March, 1986 so as to reduce the duty on specified parts of refrigeration and air-conditioning machinery from 60 per cent *ad valorem* to 40 per cent *ad valorem*.
- (xxviii) G.S.R. 892 (E) published in Gazette of India dated the 20th

June, 1986 together with an explanatory memorandum regarding exemption to reclaimed rubber when such reclaimed rubber is used in any other factory of the same manufacture of exempted tyres such as cycle tyres and tyres for animal drawn vehicle from the whole of the duty of excise leviable thereon.

[Placed in Library. See No. LT-2799/86]

- (2) A statement (Hindi and English versions) indicating the results of market loan floated in May and July, 1986.
[Placed in Library. See No. LT-2800/86]
- (3) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 :
- (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-2801/86]
- (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-2802/86]
- (iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-2803/86]
- (iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1985 along with the

- Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-2804/86]
- (v) Report on the working and activities of UCO Bank for the year ended the 31st December, 1985 along with the Account and the Auditor's Report thereon.
[Placed in Library. See No. LT-2805/86]
- (vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-2806/86]
- (vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-2807/86]
- (viii) Report on the working and activities of the Dena Bank for year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-2808/86]
- (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1985 along with Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-2809/86]
- (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-2810/86]
- (xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-2811/86]
- (xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-2812/86]
- (xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-2813/86]
- (xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-2814/86]
- (4) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980 :
- (i) Report on the working and activities of the Andhra Bank for the ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-2815/86]
- (ii) Report on the working and activities of the Corporation Bank for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-2816/86]

- (iii) Report on the working and activities of the New Bank of India for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-2817/86]
- (iv) Report on the working and activities of the Oriental Bank of Commerce for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-2818/86]
- (v) Report on the working and activities of the Punjab and Sind Bank for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-2819/86]
- (vi) Report on the working and activities of the Vijaya Bank for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-2820/86]
- (5) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its seven subsidiary bank *viz.* State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-2821/86]
- (6) A copy each of the following Reports (Hindi and English versions) :
- (i) Report of the Junagadh-Amreli Gramin Bank, Junagadh, for the year ended the 31st December, 1986 together with the Accounts and Auditor's Report thereon.
[Placed in Library. See No. LT-2822/86]
- (ii) Report of the Damoh-Panna-Sagar Kshetriya Gramin Bank, Damoh, for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-2823/86]
- (iii) Report of the Basti Gramin Bank, Basti, for the year ended the 31st December, 1984 together with the Accounts and Auditor's Report thereon.
[Placed in Library. See No. LT-2824/86]
- (iv) Report of the Hazaribag Kshetriya Gramin Bank, Hazaribag, for the year ended the 31st December, 1984 together with the Accounts and Auditor's Report thereon.
[Placed in Library. See No. LT-2825/86]
- (7) A copy of the Consolidated Report (Hindi and English versions) on the working of Regional Rural Banks for the year ended the 31st December, 1984.
[Placed in Library. See No. LT-2826/86]

12.08 hrs.

ESTIMATES COMMITTEE

Action Taken Statement

[English]

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): I beg to lay on the Table statements (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of :

- (i) Seventh Report of Estimates Committee (Eighth Lok Sabha)